

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.29
Contempt Application No.03 of 2023 in
C.P. No.116/BB/2022

IN THE MATTER OF:

Mr. Rudresh & Anr ... Petitioners
Vs.
M/s. MRR Developers Pvt Ltd & Ors. ... Respondents

Order under Section 241, 242 & 244 of Companies Act, 2013

Order delivered on 23.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri Suhas
For the Respondent Nos.2 & 3 : Ms. Shiriraja

ORDER

1. Heard the learned Counsels for the parties.
2. The Ld. Counsel for the Petitioners seeks short accommodation on the ground that the Senior Counsel is not available today.
3. List the matter on **04.06.2024**. In the meanwhile, the Interim Order granted on 11.11.2022 is extended till the next date of hearing.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)